

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 879 OF 2018 IN
DFR NO. 1615 OF 2018

Dated: 30th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Power Transmission Corporation of Uttarakhand Ltd. Appellant(s)
Vs.	
Uttarakhand Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kumar Sharma

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

The learned counsel, Mr. Buddy A. Ranganadhan, accepts notice on behalf of the Respondent.

IA NO. 879 OF 2018
(Application for condonation of delay in re-filing)

We have heard the learned counsel, Mr. Pradeep Misra, appearing for the Appellant and the learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Respondent.

The learned counsel appearing for the Appellant submitted that, there is delay of 25 days in re-filing the Appeal. Further, she submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in re-filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant as well as the Respondent, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in re-filing the Appeal, we find it satisfactory as sufficient cause has been shown in the application. The same is accepted and the delay in re-filing the Appeal is condoned. IA is allowed.

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Registry is directed to number the Appeal and list the matter for admission on 04.09.2018, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

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